

(13)

CENTRAL ADMINISTRATIVE TRIBUNAL: HYD RABAI BENCH:
AT HYDERABAD

RA 54

ORIGINAL APPLICATION NO. of 1996

Jaffar Khan

APPLICANTS

Versus

ESI Corp, Hyd.

RESPONDENTS

FOR INSTRUCTIONS

1. Whether it be referred to the reporters or not?

2. Whether it be circulated to all the Benches of C.A.T. or not?

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MEMBER (A) Vice Chairman/Member ()

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

R.A.No.54/96 in

O.A.No.16/94

Date of Order: 25.7.96

BETWEEN :

Jaffar Khan

.. Applicant.

AND

Regional Director,
Employees State Insurance Corp.
Hyderabad - 500 463.

.. Respondent.

Counsel for the Applicant

.. Mr.P.Naveen Rao

Counsel for the Respondent

.. Mr.N.R.Devraj

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

O R D E R

Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.)

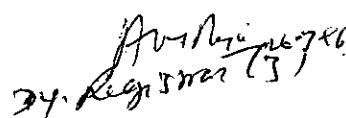
Sri P.Naveen Rao, learned counsel for the applicant and Sri Satyanarayana for Mr.N.R.Devraj, learned standing counsel for the respondents.

2. The contention in this RA is same as RA.45/96. For reasons stated in RA.45/96 in OA.966/93 dated 9.7.96 this RA also cannot be sustained. In view of the above the RA is dismissed. No costs.


(R.RANGARAJAN)
Member (Admn.)

Dated: 25th July, 1996

(Dictated in Open Court)


34. Registrar (3)

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